GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 2360
ANSWERED ON 17.12.2021

RAIL DEVELOPMENT AUTHORITY

2360. SHRI MALLIKARJUN KHARGE:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Government has approved formation of a Rail Development Authority (RDA) as an advisory body despite the recommendations of the Committee on Restructuring Railways (2015) to make it statutory in nature;

(b) if so, reasons therefor;

(c) the details of the members comprising RDA and date of their appointment;

(d) the number of meetings of the committee in the last three years;

(e) the total expenditure undertaken by RDA in the last two years and the details thereof; and

(f) the details of key initiatives or measures undertaken by RDA to achieve its objectives?

ANSWER

MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI ASHWINI VAISHNAW)

(a) to (f): The Government of India has approved the setting up of Rail Development Authority (RDA) in April, 2017 as advisory/ recommendatory body to Ministry of Railways with functions which include tariff determination, ensuring fair play and level playing field for private investors, setting up efficiency and permanent standards and dissemination of information. However, this body has not been constituted. Further, it has been decided to undertake a study for setting up of an independent Regulatory Authority with statutory backing. RITES has been entrusted to undertake this study.

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